

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
VC AND PHYSICAL (HYBRID) MODE  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
05-04-2024 AT 10:30 AM**

**CP(IB) No. 363/7/HDB/2020**

**AND**

**IA (IBC) 1176/2022, IA (IBC) 1682/2023 & IA (IBC) 558/2024 in IA (IBC) 1682/2023 in  
CP(IB) No. 363/7/HDB/2020  
u/s. 7 of IBC, 2016**

**IN THE MATTER OF:**

India Infrastructure Finance Company Ltd

**...Financial Creditor**

**AND**

Ind-Barath Power Infra Ltd

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

**IA (IBC) 1176/2022**

Learned Counsel Mr Yogesh Jagia for applicant present through Video Conference.

Learned Counsel Mr Amir Bavani, for respondent no.1 present through Video Conference.

Applicant in person present.

Heard. Matter passed over.

For clarification on Board Resolution Dated 21.10.2022. Hence for clarification, matter adjourned to 29.04.2024.

**IA (IBC) 558/2024 in IA (IBC) 1682/2023**

Learned Counsel Mr Yogesh Jagia for applicant present through Video Conference.

Learned counsel for the respondent present. Counter if any within two weeks and rejoinder if any within a week thereafter.

Matter adjourned to 29.04.2024.

**IA (IBC) 1682/2023**

Since IA No 558/2024 is pending let, this IA be posted to 29.04.2024.

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**

